

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 182 of 2015
&
IA NOs. 505 & 682 OF 2016**

Dated: 17th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)
Vs.
Chhattisgarh State Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.1

Ms. Divya Chaturvedi
Ms. Arunima Kedia
Mr. Sandeep Bhuraria for JSPL

ORDER

**IA NO. 505 OF 2016
(Appl. for filing addl. documents)**

We have heard learned counsel for the parties.

For the reasons stated in the application, application is allowed.

**IA NO. 682 OF 2016
(Appl. for impleadment)**

In this matter public notice was issued on 14.09.2015. Jindal Steel and Power Limited has filed an application for impleadment. Inasmuch as

public notice has been issued, Jindal Steel and Power Limited can appear in this matter and file reply if it so desires. It is not necessary to pass any order on the impleadment application. **The application is therefore disposed of.**

Learned counsel appearing for Jinadal Steel and Power Limited seeks four weeks time to file reply. She may file the same on or before 15.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 28.02.2017 after serving copy on the other side.

APPEAL NO. 182 of 2015

List the matter on **01.03.2017**. In the meantime, pleadings be completed.

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson